GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3758 ANSWERED ON:13.02.2014 RELAXATION FOR POWER PROJECTS Ponnam Shri Prabhakar

Will the Minister of POWER be pleased to state:

- (a) whether the Government has relaxed the norms for 25 power projects under the Mega Power Policy;
- (b) if so, the details thereof; and
- (c) the details of the projects that will benefit from the same, State-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): Government has decided that to avail benefits under Mega Power Policy, developers of projects granted Provisional Mega certificate must tie up at least 65% of installed capacity/net capacity through competitive bidding and up to 35% of installed capacity/net capacity/net capacity under regulated tariff as per specific Host State policy, with Discoms/State designated Agency. This dispensation would be limited to 15 projects (first fifteen projects at Annex) which are located in States having mandatory host State power tie up policy.

Further, the allowed maximum time period for furnishing final Mega certificates to Tax authorities has been extended from the earlier 36 months to 60 months from the date of import. The eligible list of 25 projects, state wise is at Annex.